Central Administrative Tribunal, Principal Bench

R.A. No.87 of 2004 In OA No.1145 of 2003

New Delhi this the 18th day of March, 2004

HON'BLE MR. KULDIP SINGH, MEMBER (J)

Kush Das S/o Late M.C. Das, R/o C-1A/20 Anna Nagar Jhuggi Camp, Near ITO, New Delhi.

..Review Applicant

Versus

- Union of India
 Through Secretary,
 Ministry of Urban & Housing, New Delhi.
- The Director General,
 C.P.W.D. Nirman Bhawan,
 A-Wing II Floor Room No.236, New Delhi.
- 3. The Superintending Engineer
 Delhi Central Zone-7C PWD,
 New Delhi. ...Respondents

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ORDER BY CIRCULATION

The present RA No.87 of 2004 has been filed by the applicant for review of the order passed in OA No.1145 of 2003 on 26.9.2003.

- 2. By filing the present RA, the applicant wants to re-argue the whole case again by filing the RA, which is not permissible. While delivering the judgment, the review applicant was duly heard because the judgment was given after hearing the parties as such the RA has no merits. No error apparent on the face of record has been pointed out which may call for review of the order. Further, the RA does not come within the ambit of Order 47 Rule 1 CPC read with Rule 22 (3) (f) (i) of the Administrative Tribunals Act.
- 3. In view of the above, nothing survives in the RA, which is accordingly dismissed.

KULDIP SINGN MEMBER (J)

'Rakesh'